

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

C.P. No. 134(ND)/2011

**IN THE MATTER OF:**

M/s. KSK Energy Company Pvt. Ltd. ....Petitioner  
v.

M/s. Athena Projects Pvt. Ltd. ....Respondent

**SECTION : UNDER SECTION 397-398**

**Order delivered on 10.01.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**S.K. MOHAPATRA**  
**Hon'ble Member (T)**

For the Petitioner(s): Mr. Shankar Narayan, Senior Advocate  
Mr. Girish, Ms. Surbhi Kapoor, Advocates

For the Respondent(s): Mr. Rajesh Bhardwaj, Mr. Ajay Tejpal & Ms. Anumeha  
Verma, Advocates

Mr. Nitish Gupta, Ms. Tamana Goyal, Advocates

Mr. Tarun Johri, Mr. Ankit Saini, Advocates

**ORDER**

On the joint request made by learned counsel for the parties and in view of the part heard matter, hearing is deferred to 15.02.2018.

Sd/-  
(M.M. KUMAR)  
PRESIDENT

Sd/-  
(S.K. MOHAPATRA)  
(MEMBER TECHNICAL)

**10.01.2018**  
**Vineet**